CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT MUMBAI

| ORIGINAL APPLICATION No. 1038 | |
|--|-------------------------------|
| | Date of Decision: Nov.9 |
| Smt. Asha Shripad Nazare | Petitioner/s |
| Mr. S.P. Saxena | Advocate for the |
| | Petitioner/s |
| V/s. | |
| UOI & Ors. | Respondent/s |
| Mr. R K Shetty | Advocate for the Respondent/s |
| CORAM: | • |
| Hon'ble Shri M.R.Kolhatkar, | Member (A) |
| Hon'ble Shri | |
| (1) To be referred to th | e Reporter or not ? |
| (2) Whether it needs to other Benches of the | be circulated to X Tribunal ? |
| | MRKolletker |
| • | MRMBER (A) |

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, 'GULESTAN' BUILDING No.6 PRESCOT ROAD, MUMBAI 400001

O.A.No.1038 OF 1995

DATED: 13-11-1996

CORAM: HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Smt. Asha Shripad Nazare (wife of late Shri Shripad Moreshwar Nazare, AE/BR), Indira Heights, Bldg.No.3 Flat No.3-A, Paud Phata, Pune 411038 (By Adv. Mr. S.P.Saxena)

.. Applicant

V/s.

- The Union of India, through the Secretary, Ministry of Defence, New Delhi 110001.
- 2. Engineer-in-Chief, Army Headquarters, Kashmir House, Rajaji Marg, New Delhi 110011
- 3. The Commander
 Works Engineer (AF)
 Lohegaon, Pune 411032.
- 4. Garrison Engineer (AF) Lohegaon, Pune 411032 (By Adv. Mr.R.K.Shetty)

.. Respondents

ORDER

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[Per: M.R.Kolhatkar, Member(A)]

1. This is an O.A. filed by the widow of deceased Government servant who had given notice voluntary retirement on 8.12.92 and which was accepted after three months w.e.f. 8.3.93. Ιt appears, however, that because of lack of clarity regarding the position in rules and intra-departmental correspondence, the pension

payment order was issued only on 23.9.94, vide

Annexure R7 to the written statement. The

applicant had claimed interest for the delay in

respect of payment for the period from 8.3.93 to

October 1994 but the same was not considered and

the applicant expired on 28.5.95. The O.A. is

filed by the widow on 1.7.95.

The case of the applicant is that her husband not well as he was paralyzed. He was leave from March 1992. It was during the that he gave notice of voluntary period of C.C.S. 68 In terms of Rule Pension Rules, in case there is a delay payment of gratuity, payment of interest can sanctioned by the Administrative Ministry and her husband had sought payment of interest and there reply thereto. With regard to pension also, the case law is settled that in case delay in payment of pension a Government employee is entitled to payment of interest commercial rate and that although the applicant's had ofprovisional husband sought payment pension, the to same was not paid Therefore, payment of interest is prayed various retiral benefits such as pension, gratuity etc., from the date they were due till they were actually paid.

- The respondents have opposed the According there delay in them, was processing ofthe papers and part of the was on account of the applicant himself, that the had not attached the applicant's husband regarding verification of qualifying service, that he had not deposited the amount/ +0 outstanding Government dues Rs.3,000/- towards TA/DA advance taken by his physical disability could and due to furnish in time various details required for acceptance of voluntary retirement. They further contend that while pension papers can be prepared advance, in the case of a Government employee retires on superannuation, in case voluntary retirement, the Government departments have adequate time to process therefore in such cases, any order for payment of is not warranted. The respondents have interest also raised the issue of locus standi applicant inasmuch as she is not a government employee but a widow of the Government employee.
- 4. So for as the locus standi of Government employee is concerned it has been pointed out that she is a nominee of the deceased Government employee and even otherwise as a legal

representative she is entitled to pursue the monetary claims in respect of her husband.

- 5. I hold that in view of what is stated by the applicant and in view of relevant provisions of CPC the applicant in the present case has legal standing to prosecute the matter.
- So for as the circumstances mentioned by the respondents allegedly attributable to applicant are concerned, I am unable to accept The verification of service the same. the responsibility of the Government and not of the employee under Rule 25 of CCS Pension Rules and in the present case since the applicant had completed 25 years of service, the verification service ought to have been done suo-motu the respondents. Regarding outstanding dues they were of a small amount and it could have been possible for the respondents to process the case without prior deposit of the amount particularly when the applicant was paralysed. More over I notice that on 7.10.93 certain pension papers were received by him and he completed the same promptly on 10.10.1993. The deceased Government employee cannot therefore be held responsible for any delay.

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concerns

7. So for as/the distinction that is sought raised by the respondents, between normal voluntary retirement and retirement, the instructions are very clear in Government this vide GOI decision under Rule respect 68 149 Swamy's reproduced at page Compilation, 1993 edition. The relevant portion reads as below:-

(ii) On retirement other than on superannuation:

Such cases of retirement will be either under clause (j) or clause (k) of FR or Rules, 38, 39, 40, 48 or 48-A of CCS (Pension) Rules, 1972. In such cases the pension sanctioning authority does get adequate time for processing pension papers, as is available to it in the case of retirement on superannuation. Instructions have already been issued from time to time that the work relating to verification of service should be done on year to year basis and should not be kept in arrears. Provisions also exist that on completion of 25 years qualifying service or on one being left with service before the date retirement, whichever is earlier, Head of Office should verify the service rendered by such Government servant communicate to him the period of qualifying service as determined vide Rule 32 of the CCS(Pension) Rules, 1972. It is, therefore, expected that even of retirement other than cases superannuation it should not take unduly long time for all Heads of Offices prepare pension papers of retiring employees. It has, therefore, decided that where the payment in such cases is delayed beyond gratuity six months from the date of retirement,

interest should be paid for the period of delay beyond six months from the date of retirement.

- Counsel for the respondents has relied on two case laws which according to him would disentitle applicant from payment οf interest. A.N.SHARMA Vs. UNION OF INDIA ORS., A.T.R.1987(2) C.A.T.377 interest on pension allowed since the question involved was that The case does not apply to of nature of service. facts of the present case. In SISIR UNION OF INDIA, [1990]14 ATC BANERJEE Vs. the relief for payment of interest was denied because was a case in which the Government employee failed to hand over charge of stores of a huge amount of Rs.8 lacs. That is not the case the present O.A. and hence this case does not apply.
- 9. In view of. the above discussion succeeds and accordingly O.A. is allowed disposed of with the direction to the Respondents payment of 12% per annum interest various pensionary benefits, other than the from the date they became due till pension, the they were actually paid and @18% per annum the pension from the date it became due and the date it actually became payable. An interval of six months would be allowed in the

former case and an interval of 3 months would allowed in the latter case i.e., to say the interest would commence from 8.9.93 in case of pensionary benefits other than pension and from 8.6.93 in the case of pension. There would be no order as to costs.

(M.R.Kolhatkar)

Member(A)

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